



2026:AHC:45580

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 758 of 2026

Kalawati @ Kamlawati

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mainuddin Ahamad
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"issue a direction to decide the Appeal No. 473/964 (Rajesh versus Kamlawati) under section 11(1) of U.P. C.H.Act 1953 situate at village Pandrah Pargana Sikanderpur Purvi Tehsil Sikanderpur District Ballia within stipulated time bound period as expeditiously as possible which is still pending before the court of learned Settlement Officer of Consolidation, Ballia, during the pendency of the present writ petition before this Hon'ble Court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **eight months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 27, 2026

VR

(Dinesh Pathak,J.)